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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP No. 160/2006

in

OA 3110/2003

New Delhi this the 28<sup>th</sup> day of February, 2008

**Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)  
Hon'ble Mrs Chitra Chopra, Member (A)**

1. Maharaj Singh,  
Gali No. 5, Jagatpura, Delhi.
2. Ram Kumar  
Vill. Wazirabad, Delhi.
3. Chottee  
Kishan Colony, Delhi.
4. Jagdish  
Gali No.1, Vill. Jagatpura, Delhi.

.. Applicants

(By Advocate Shri Yogesh Sharma )

**VERSUS**

Ms. Rashmi Kumar Sharma,  
Deputy Commissioner (East),  
Govt. of NCT of Delhi,  
L.M.Bandh, Shastri Nagar, Delhi-31.

.. Respondent

(By Advocate Shri H.K.Gangwani )

**ORDER (ORAL)**

**( Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J):**

Taking notice of the submissions made in the affidavit filed by Shri V.P.Rao, Deputy Commissioner (East) dated 19.2.2008, we are satisfied that appropriate follow up steps have been taken and Mr. Gangwani assured us that the final selection will be completed within three months from today. It may be ensured that the observations made by this Tribunal in the OA as well as in the MA have <sup>one</sup> also to be taken into account. We do not think that there is any contumacious conduct on the part of the respondents. CP is closed but with liberty to applicants to revive it in case circumstances justify. Notice issued to respondent is discharged.

Chitra Chopra  
( Chitra Chopra )  
Member (A)

M. Ramachandran  
( M. Ramachandran )  
Vice Chairman (J)